

**Satra Properties (India) Limited**  
**List of Creditors as on 03.08.2020 prepared as on 16.09.2021**

**VIII Other Creditors, if any**Other Creditors - Other than Financial Creditors and Operational Creditors

Sl. No.	Name of Creditor	Identification No.	Details of Claim received		Details of Claim Admitted					Amount of Contingent Claim	Amount of any Mutual dues, that may be set-off	Amount of Claim not admitted	Amount of Claim under verification	Remarks, if any	
			Date of receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						
1	Farid Ansari														Note- 1
2	Masood Ansari														Note- 1
3	Naseem Ansari														Note- 1
4	Sameer Ansari														Note- 1
5	Satra Park CHS Ltd.			25,41,93,403								25,41,93,403	-		Note- 2
6	Sunil Sahlot			1,60,00,000								1,60,00,000	-		Note- 3
7	Mr. Mithalal M. Sahlot			1,45,68,000								1,45,68,000	-		Note- 3
8	Mr. Anil Manoharlal Sahlot			36,00,000								36,00,000	-		Note- 4
9	Pravin Traders through its Sole Proprietor Mr. Suresh N Shah			1,54,80,000								1,54,80,000	-		Note- 3
10	Panama Industries Through its Sole Proprietor Mr. Amirali E Rayani			93,60,000								93,60,000	-		Note- 3
11	Panama Petroleum Products through its properietor Mr. Akbarali E Rayani			1,10,40,000								1,10,40,000	-		Note- 3
12	Venus Barrel Supply Co. through its sole Properietor Mr. Bipin N. Shah			1,95,52,000								1,95,52,000	-		Note- 3
13	Virchand Ghelabi & Sons through its Sole Properietor Mr. Naresh Sevantilal Vora			1,41,12,000								1,41,12,000	-		Note- 3
14	Mr. Mehendi A. Panjwani			42,80,000								42,80,000	-		Note- 3
15	Mr. Siraj Abdul Panjwani through Constituted Attorney Mr. Mehendi A Panjwani			2,56,00,000								2,56,00,000	-		Note- 3

16	Nirma Petroleum Products through its Sole Proprietor Mr. Mehndi Panjwani			79,68,000							79,68,000	-	Note- 3
17	Mr. Phiroz alias Firoz A Panjwani			1,35,20,000							1,35,20,000	-	Note- 3
18	Jayashree Petroelum Products			1,41,28,000							1,41,28,000	-	Note- 3
19	Mr. Ravvab Ali Khan			56,00,000							56,00,000	-	Note- 3
20	Aashkar Enterprises through Partner Syed Imtiaz Ahmed			1,60,00,000							1,60,00,000	-	Note- 3
21	Hitesh C Ajmera & Rupal J Ajmera			60,09,400								60,09,400	Note -5
22	Vimla A Shah												Note -6
23	C M Rolling Shutters												Note-7
	<b>Total</b>			<b>45,10,10,803</b>							<b>44,50,01,403</b>	<b>60,09,400</b>	

#### Notes on Claims

	Particulars
1	The claimant has entered in to an arrangement with the Corporate Debtor for permanent alternate accomodation pursuant to the development plan. The agreeemtn has not yet been honoured. Hence, claiming for specific performance under the agreement or compensation. There is no specific amount claimed. The matter needs to be adjudicated and cannot be decided by the IRP.
2	Claim pertains to work not done by CD under a contract. No correspondence earlier in the matter. Promoter Mr. Praful Satra, vide Mail dated 19th Sept 2020, states that some amount pertaining to amenities, club and furnishings have been received and is to be completed on receipt of occupation certificate However, there is no clarity in the accounts on this issue. . Matter may need adjudication for decision. After examining hte submissions made by the society in response to queries, it is concluded that the matter needs adjudication and is beyond the powers of the Reswolution Professional to admit the claim.
3	The claim is based on MOU dated 25th Jan 2017 for vacating the tenented premises. within 30 days of payment the premises is to be vacated. As per clause 7.1 the handover of the tenented premise is to be done only when the consideration is paid. In the event of failure to pay the respective consideration before the execution of Deed of Surrender of tenenacies, then the arrangement stands cancelled. Transaction to be completed by 31.03.2017. Case pending before High Court . Hence, claim not admitted.
4	The claim is based on MOU dated 25th Jan 2017 for vacating the tenented premises. within 30 days of payment the premises is to be vacated. As per clause 7.1 the handover of the tenented premise is to be done only when the consideration is paid. In the event of failure to pay the respective consideration before the execution of Deed of Surrender of tenenacies, then the arrangement stands cancelled. Transaction to be completed by 31.03.2017. Case pending before High Court . The third schedule to the agreement does not indicate the amount committed to be paid to him. It is blank Hence, claim not admitted.
5	The claimant has submitted his claim in Form F. However, he being a Homebuyer RP has requested him to submit claim in Form CA along with details and proofs. No response received .
6	The claimant has not indicated Claim amount . Has submitted agreemnt for alternate accomodation & Grant of Right of way dated 11/09/2013. These would take effect on taking up the development of the property by the CD. The agreement has not been acted upon and it is not possible ot estimate the Claim amount based on the documents submitted.
7	The Claimant has only submitted work order copies & no claim Form. Reminder sent to him but no response hence no claim